



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1582/2016/LBR.

Thiruvananthapuram, 28th December 2016.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, Prasad Industrials, Pallikkandi, Azheekal Road, Kallai, Kozhikode and the workman of the above referred establishment represented by (1) The Secretary, Kozhikode District Commercial Employees Union (CITU), Kozhikode Mekhala Committee, Palayam Road, Kozhikode-673 001, (2) Smt. Smitha, w/o Paradeep Kumar, Thiruthiyilthazham, Mokavoor, Eranjikkal P. O., (3) Smt. Simi, Kunnamkulath House, Eranjikkal P. O., Kaippurath Palam, Mokavoor, (4) Smt. Nisha, Thalathuparambth, Eranjikkal P. O., Kaippurath Palam, Mokavoor in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to workers by the management of Prasad Industrials, Kozhikode is justifiable? If not, what relief they are entitled to?

(2)

G.O. (Rt.) No. 1583/2016/LBR.

Thiruvananthapuram, 28th December 2016.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Ganesan, N., Nellyot House, Kottappalli P. O., Thiruvallur (via.), (2) Sri Rajan, C., Gokulam Star Vision, Vadakara and the workman of the above referred establishment represented by (1) the General Secretary, Kozhikode Vanijya Vyavasaya Mazdoor Sangh (BMS), BMS District Office, Kallai Road, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment of Sri Sasidharan, C. K. by the management of Insat Cable TV Net work, Ayancheri is justifiable? If not, what relief he is entitled to?

(3)

G.O. (Rt.) No. 1584/2016/LBR.

Thiruvananthapuram, 28th December 2016.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Malabar Medical College Hospital, Modakkalloor P. O., Kozhikode, (2) the Manager, Malabar Medical College Rural Centre, Meppayyur P. O., Kozhikode and the workman of the above referred establishment Smt. K. Sudha, Chembil Vayal, Viyyoor, Kollam P. O., Koyilandi in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment of Smt. K. Sudha, Cleaning Staff of Malabar Medical College Rural Centre, Meppayyur by the management of Malabar Medical College Hospital is justifiable? If not, what relief she is entitled to?

(4)

G.O. (Rt.) No. 1585/2016/LBR.

Thiruvananthapuram, 28th December 2016.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri M. M. Akbar, Managing Director, Peace International Foundation, Mavoor Road, near to KSRTC Bus Stand, Kozhikode (2) Sri Akbar, Manager, Peace International School, Cheruvatta, Parambil P. O., Kozhikode-673 012 and the workman of the above referred establishment Sri. Velayudhan, O., Orayanari, Cheruvatta, Parambil P. O., Kozhikode-673 012 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and other benefits to Sri Velayudhan, O., Orayanari, Cheruvatta, Parambil P. O., by the management of Peace International School is justifiable? If not, what relief he is entitled to?

(5)

G.O. (Rt.) No. 1586/2016/LBR.

Thiruvananthapuram, 28th December 2016.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Deputy General Manager (HR), Sicagen India Ltd., Head Office, 4th Floor, SPIC House, 88 Mount House, Guindy, Chennai-600 032 (2) The Branch Manager, Sicagen India Ltd., S. K. Bazar, Elathoor, Kozhikode and the workman of the above referred establishment Sri P. Gireesh, Pushpagiri, Vengeri, Kozhikode-673 010 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri P. Gireesh, Pushpagiri, Vengeri By the Management of Sicagen India Ltd. is justifiable? If not, what relief he is entitled to?

(6)

G.O. (Rt.) No. 1587/2016/LBR.

Thiruvananthapuram, 28th December 2016.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Remees Abdulla, Kurupachalil House, Chathamangalam, (P. O.), Kozhikode-673 601 (Partner, Rino Medicals, Kunnamangalam, Kozhikode-673 601) and the workman of the above referred establishment (1) Smt. Sini, K. M., Kizhakkayil Meethal House, Madavoor P. O., Narikkuni via. Pin-673 585 (2) Sri Vikraman, V. C., Chembakot House, Mukkom P. O., Pin-673 602 (3) Sri. Rajeevan, P., Thuvvapparammal House, Pilasseri, Kunnamangalam (via.), Pin-673 571 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the closure of Rino Medicals, Kunnamangalam by the management is justifiable? If not, what benefits the workers are entitled to?

By order of the Governor,

GOPAL, V. S.,

Deputy Secretary to Government.